

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No. 210 of 2021(SZ)

Vetrivel,
S/o. Arumugam,
Meliruppu village, Panruti Taluk,
Cuddalore District – 607 103.

...Applicant

Vs

The District Collector,
Collectorate,
Cudalore District.
Pincode-607 001 & 8 others.

...Respondents

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**Filed by
Thiru. Sai Sathyajith,
BSC, Chennai.**

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**REPORT FILED ON BEHALF OF THE 8TH RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.**

I, R.Rajamanickam, S/o. P.M.Ramasamy, Hindu aged about 57 years , having my office at No. 76, Mount Salai, Guindy, Chennai - 600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the 8th Respondent Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble National Green Tribunal (SZ) in its order dated 30.09.2021 has directed the Tamil Nadu Pollution Control Board to file an independent report.

3. It is respectfully submitted that in pursuance to the orders of Hon'ble NGT(SZ), a Committee consisting of the District Collector,


28/12/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

Cuddalore, Assistant Director (Department of Geology & Mines), the District Environmental Engineer, Cuddalore was constituted and the said 9th respondent unit of M/s. Krishnamoorthy Gravel Quarry at S.F.No.78/3A was inspected by the Joint Committee on 08.10.2021 and the Joint Committee report was filed before the Hon'ble NGT (SZ).

4. It is respectfully submitted that, in earlier NGT O.A.No.29/2021 filed by Thiru. Ramkumar against the same respondent unit of M/s. Krishnamoorthy Gravel Quarry(9th Respondent) located at S.F.No.78/3A, Semmedu Village, Panruti Taluk, Cuddalore District.

5. It is respectfully submitted that, as per the orders of the Hon'ble NGT(SZ) in O.A.No: 29/2021 dt: 05.02.2021, the same Committee has already inspected M/s. Krishnamoorthy Gravel Quarry at S.F.No.78/3A, Semmedu Village, Panruti Taluk, Cuddalore District and the Joint Committee report dated: 04.03.2021 was filed before the Hon'ble NGT(SZ) , Chennai. Subsequently, as per further orders of the Hon'ble NGT dt: 16.08.2021, and as per the letter from the District Collector, Cuddalore to the District Environmental Engineer, TNPCB, Cuddalore dated: 27.08.2021, the Environmental Compensation was assessed and the TNPC Board has also issued Show Cause Notice to the Proprietor, M/s. Krishnamoorthy Gravel Quarry at S.F.No.78/3A, Semmedu Village, Panruti Taluk, Cuddalore District under Section 5 of the Environment (Protection) Act 1986 as amended vide Proceedings dated: 06.12.2021 " as to why the Board shall not levy and recover the Environmental Compensation for illegal and excess mining".


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TAMIL NADU POLLUTION CONTROL BOARD
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6. It is respectfully submitted that, in the present O.A.No.210/2021 (SZ), the said Committee is constituted with the same members and the Joint Committee has inspected the 9th respondent unit of M/s. Krishnamoorthy Gravel Quarry on 08.10.2021 and the Joint Committee report was filed before the Hon'ble NGT (SZ). Further the O.A.No: 29/2021 filed by Thiru. Ramkumar and the O.A.No.210/2021 filed Thiru. A. Vetrivel are against the same unit of M/s. Krishnamoorthy Gravel Quarry at S.F.No.78/3A, Semmedu Village in Panruti Taluk of the Cuddalore District. The respondents 1 to 9 are also the same. The Environmental Compensation has already been worked out for M/s. Krishnamoorthy Gravel Quarry at S.F.No.78/3A, Semmedu Village, Panruti Taluk, Cuddalore District, and filed in the Hon'ble NGT(SZ), in O.A. No.29/2021 during December, 2021.

7. It is further submitted that, in view of the above the report filed by the TNPCB in O.A.No.29 of 2021 is taken as part and parcel with this report

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.


24/12/22
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI 600 032.
BEFORE ME

VERIFICATION

I, R. Rajamanicam, S/o. P.M.Ramasamy, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

R. Rajamanicam 20/12/2022

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REPORT OF TAMILNADU POLLUTION
CONTROL BOARD SUBMITTED BEFORE THE
HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE), CHENNAI IN THE MATTER
OF ORIGINAL APPLICATION No. 210 OF 2021
(SZ)

Advocate for the Respondent: TNPCB

**Tr. S. Sai Sathya Jith,
Advocate, Chennai.**

Date: 28.02.2022

Date of Hearing: 11.03.2022

